

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
DEPARTMENT OF INVESTMENT AND PUBLIC ASSET MANAGEMENT

**RAJYA SABHA**  
**UNSTARRED QUESTION NO.72**  
TO BE ANSWERED ON 11<sup>th</sup> December, 2018  
Agrahayana 20, 1940 (Saka)

**Sale of assets of CPSEs**

72 SHRIMATI AMBIKA SONI: DR. T. SUBBARAMI REDDY:

Will the Minister of FINANCE be pleased to state:

- (a) whether Government identified certain assets of Central Public Sector Enterprises (CPSEs) and gave in-principle approval for strategic sale;
- (b) if so, the details thereof;
- (c) how many of them are loss making and how many have come out from the loss in the last three years;
- (d) whether land, building, residential flats of these enterprises would be put on strategic sale, if so, the details thereof; and
- (e) the amount that would be raised by way of strategic sale and divesting stakes in these enterprises?

**ANSWER**

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE**  
**(SHRI PON.RADHAKRISHNAN)**

(a) & (b) The Government has given 'in-principle' approval for the strategic disinvestment of 24 CPSEs including subsidiaries, Units and Joint Ventures. List of CPSEs, Subsidiaries, Units and Joint Ventures for which Government has given 'in-principle' approval for strategic disinvestment is given at Annexure-I.

(c) Out of 24 CPSEs including subsidiaries, Units and JVs, for which 'in-principle' approval has been given for strategic disinvestment, seven (07) CPSEs are loss making (as on 31.03.2018), and two (02) CPSEs have come out from the loss in the last three years (as on 31.03.2018).

(d) Strategic disinvestment of CPSEs including subsidiaries, Units and JVs would imply the sale of substantial portion of the Government share holding of a central public sector enterprise (CPSE) of upto 50%, or such higher percentage as the competent authority may determine, along with transfer of management control. The sale of assets such as land, building, residential flats, etc., will depend on whether the asset is a core asset or non-core asset for the business.

(e) The proceeds from strategic sale will depend on various factors, including market condition, at the time of actual sale.

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## Annexure-I

**List of CPSEs for which Government has given 'in-principle' approval (Reference Raja Sabha Unstarred Question No. 72 for reply on 11/12/2018).**

- 1) Scooters India Ltd.
- 2) Bridge & Roof India Ltd.
- 3) Pawan Hans Ltd.
- 4) Bharat Pumps Compressors Ltd.
- 5) Central Electronics Ltd.
- 6) Bharat Earth Movers Ltd.
- 7) Hindustan Newsprint Ltd. (subsidiary)
- 8) Ferro Scrap Nigam Ltd.( subsidiary)
- 9) Hindustan Fluorocarbon Ltd. (subsidiary)
- 10) Units of Cement Corporation of India Ltd.
- 11) Nagarnar Steel Plant of NMDC.
- 12) Bhadrawati, Salem and Durgapur units of SAIL.
- 13) Air India.
- 14) Dredging Corporation of India Ltd.
- 15) HLL Lifecare Ltd.
- 16) Indian Medicines & Pharmaceutical Corporation Ltd.
- 17) Karnataka Antibiotics and Pharmaceuticals Ltd.
- 18) Hindustan Petroleum Corporation Ltd. \*\*
- 19) Units / JVs of ITDC.
- 20) Project & Development India Ltd. \*
- 21) National Projects Construction Corporation. (NPCC) \*
- 22) HSCC (India) Ltd. \*\*
- 23) Hindustan Prefab Ltd.
- 24) Engineering Projects (India) Ltd. \*

\*Strategic Disinvestment of these CPSEs are to be done by acquisition by similarly placed CPSEs.

\*\*Strategic Disinvestment process in the case of these CPSEs has since been completed.